

ITEM NO.18

COURT NO.16
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4935/2018

(Arising out of impugned final judgment and order dated 04-05-2018 in CRLMP No. 15481/2018 passed by the High Court Of Judicature At Allahabad)

MEHRAJ ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 45559/2019 - APPLICATION FOR PERMISSION)

WITH

SLP(Crl) No. 4956/2018 (II)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 81153/2018

IA No. 81153/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

M/S. Shakil Ahmad Syed, AOR

For Respondent(s)

Mr. Aftab Ali Khan, AOR
Mr. Rahat Ali Chaudhary, Adv.
Mr. M. Z. Chaudhary, Adv.
Ms. Mahetaba Asrar, Adv.
Mr. Rashid Khan, Adv.

Ms. Sweta Rani, AOR
Mr. Anant Agarwal, Adv.
Ms. Ritika Khanna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioners prays for accommodation.

The matter be listed accordingly after four weeks.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)